

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) to (c). Information is being collected and to the extent available will be laid on the Table of the House.

Raw material shortage in Paper Industry

1244. SHRI M. V. CHANDRASEKHARA MURTHY:
SHRI V. SRENIVASA PRASAD:
SHRI SHANKARRAO KALE:

Will the PRIME MINISTER be pleased to state:

(a) whether the Paper Industry is facing raw material shortage; and

(b) if so, the steps proposed to be contemplated to meet the shortage thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) and (b). On account of the National Forest Policy, the use of forest based raw material for industrial purposes is not being encouraged. Therefore, inadequate supply of raw material is one of the problems being faced by paper industry. As a remedial measure, Government encourages the use of agricultural residues, bagasse and other non-conventional raw materials. Paper units based on minimum 75% pulp from these raw-materials are exempt from compulsory licensing provisions.

Investment by NRI in Housing

1245. SHRIMATI BASAVA RAJESWARI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to introduce a scheme for inducing larger

investment by the Non-Resident Indians in housing and other forms of real estate with the attraction of appreciation in capital value; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Pursuant to the announcement made in the Budget for 1991-92 regarding encouragement to NRI investment, the Government is engaged in the process of formulating a scheme for encouraging investment by NRIs in housing, real estate, housing finance institutions and manufacturing units for building materials. Since this involves certain policy decisions to be taken, it may take some time before a final decision is taken.

Eviction proceedings under Public Premises (Eviction of Unauthorized Occupants) Act

1246. SHRI SHARAD DIGHE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have issued any guidelines to be followed by Public Undertakings while initiating eviction proceedings against their tenants under the Public Premises (Eviction of unauthorised Occupants) Act; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Government has asked Administrative Ministries to issue guidelines that are to be followed by the Public Sector Undertaking under them in order to Prevent arbitrary use of the provisions of the Public Premises Act 1971 to evict genuine tenants and to limit